

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 37/RP/2016

Subject: Review of the Commission's order dated 12.5.2016 in Petition No. 534/TT/2014 under Regulation 103(1) of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999.

Date of Hearing : 24.1.2017

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M. K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Karnataka Power Transmission Corporation Limited and 15 others

Parties present : Ms. Swapna Seshadri, Advocate, PGCIL
Shri Jasbir Singh, PGCIL
Shri M.M.Mondal, PGCIL
Shri S.K. Venkatesan, PGCIL
Shri S. Vallinayagam, Advocate, TANGEDCO

Record of Proceedings

Learned counsel for the review petitioner submitted that in order dated 12.5.2016 additional RoE of 0.5% was not allowed for the assets as RPC/NPC certificate required under Regulation 24(2)(iii) under 2014 Tariff Regulations was not submitted. Learned counsel submitted that RPC/NPC certificate is required to be submitted only if a particular element of transmission system is commissioned within the specified timeline and is beneficial to the system operations. In the instant case, all the elements of the transmission system were commissioned within the specified timeline and hence there is no necessity for submission of RPC/NPC certificate. Learned counsel submitted that the instant assets are eligible for additional RoE and the same may be allowed. Learned



counsel further submitted that there are certain errors in computation of IDC and IEDC and they may be corrected.

2. Learned counsel for TANGEDCO submitted that Kurnool-Thiruvalam 765 kV D/C line alongwith associated bays and equipments both at Kurnool and Thiruvalam sub-stations at 400 kV level on 29.11.2014 without commissioning the essential elements at Thiruvalam and Kurnool Sub-stations and additional RoE should be only allowed only if the elements are commissioned at the originally planned level. In response, learned counsel for the review petitioner submitted that additional RoE is claimed only from the date from which the instant elements were commissioned at planned level.

3. After hearing the parties, the Commission reserved the order in the review petition.

By order of the Commission

Sd/-
(T. Rout)
Chief (Law)

